

ITEM NO.59

COURT NO.14

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No(s). 2354/2023

PURAN CHAND

Appellant(s)

VERSUS

STATE OF U.P.

Respondent(s)

(OFFICE REPORT FOR DIRECTION)

Date : 01-04-2024 This appeal was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Appellant(s) Mrs. Sudha Gupta, AOR (A.C.)

For Respondent(s) Mr. K Parmeshwar, Adv.
Mr. Vishnu Shankar Jain, AOR
Mr. Aviral Saxena, Adv.

UPON hearing the counsel the Court made the following
O R D E R

We have perused the Office Report and the letter dated 06.03.2024 sent by the Ld. Additional District and Sessions Judge, Court No.7, Agra and taken note of the contents.

It appears that none of the family members of the appellant are willing to provide surety as they apprehend a plausible threat to their life at the instance of the appellant.

In view of the above, the condition imposed for enlarging the appellant on bail shall stand modified to the effect that he shall be released on his own surety and bond. There shall be a further condition, other than the condition already imposed by the Trial Court that the appellant shall not enter into the Village in which the appellant's family Members are residing.

List the appeal in usual course.

(SWETA BALODI)
COURT MASTER (SH)

(POONAM VAID)
COURT MASTER (NSH)